

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

217. IA/1651/2022 C.P. (IB)/1192(MB)2020

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON **08.09.2023**.

NAME OF THE PARTIES: State Bank of India  
VS

Mr. Ravi Ajit Kulkarni

SECTION : Sec 95(1) of IBC 2016

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Presence: Mr. Priyank Jadav, Counsel for the RP

Mr. Aniruth Purvsothaman, Counsel for the Personal Guarantor.

**ORDER**

**I.A. 1651 of 2022**

Counsel for the Applicant submits that the I.A. be disposed of as infructuous. In view of the above statement, the I.A. stands disposed of as such.

The case is adjourned sine die.

Sd/-  
MADHU SINHA  
Member(Technical)

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Sd/-  
REETA KOHLI  
Member(Judicial)